Registered No. HSE-49/2016

Registrar General
04 NOV 2026
SO
High Court of Andhra Pradesh

RIGHT TO INFORMATION

ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE

PUBLISHED BY AUTHORITY

PART II EXTRAORDINARY

No.171 AMARAVATI, TUESDAY, JUNE 2, 2026 G.212

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

--x--

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

INSERTION OF RULE 7A TO THE FAMILY COURT (ANDHRA PRADESH) RULES, 2005.

ROC.No.575/SO/2025 **Dt.: 20.05.2026.**

NOTIFICATION No.26/SO/2026

In exercise of the powers conferred on the High Court under section 21 of the Family Courts Act, 1984 and enabling provisions in that behalf the High Court hereby incorporate the following Rule as Rule 7A in the Family Court (Andhra Pradesh) Rules, 2005:

7 A: Not withstanding anything contained in Rule No.7 soon after the appearance of the parties, the matter shall be referred to the Family Court counseling Centre for settlement of the dispute. If the Counsellor settles the dispute, he/she shall file a report which includes terms of settlement. The Court shall pass an order in terms of the settlement report. If the parties fail to reach a settlement, the Court shall proceed with the trial of the case. Till the filing of his/her report before the Court by the Counsellor, the Pleadings of the parties need not be served on opposite party.

Provided that in case of urgency, the Court may order/permit service of pleadings of parties on the opposite party even before the filing of the report by the Counsellor.

Y.V.S.B.G. PARDHA SARADHI,
Registrar General.

--x--

Published and Uploaded by the Commissioner of Printing, Government of Andhra Pradesh at Government Regional Press, Vijayawada, www.apegazette.cgg.gov.in

Registered No. HSE-49/2016

Registrar General
04 NOV 2026
SO
Verified and signed up
High Court of Andhra Pradesh

RIGHT TO INFORMATION

ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE

PUBLISHED BY AUTHORITY

PART II EXTRAORDINARY

No.172 AMARAVATI, TUESDAY, JUNE 2, 2026 **G.213**

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

--x--

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

SUPERSESSION OF FORM III UNDER RULE 7 OF THE A.P. FAMILY COURT RULES, 2005 - ISSUED AMENDED FORM III UNDER RULE 7A OF THE FAMILY COURT (ANDHRA PRADESH) RULES, 2005.

ROC.No.575/SO/2025 **Dt.: 20.05.2026.**

NOTIFICATION No.27/SO/2026

In exercise of the powers conferred on the High Court under Section 21 of the Family Courts Act, 1984 and enabling provisions in that behalf, the High Court hereby amends Form III under Rule 7 of the Family Court (Andhra Pradesh) Rules, 2005 and issued Form III Under Rule 7 A as under:

Y.V.S.B.G. PARDHA SARADHI,
Registrar General.

FORM NO.III
(Under Rule 7A)

IN THE FAMILY COURT AT _____

Petition No. _____ of _____

_____Petitioner

Versus

_____Respondent

_____

_____

_____

You are hereby summoned to appear before the Family Court to answer the petitioner's claim on the _____ day of _____ at _____ O'clock and

Take notice that on the day before mentioned after hearing parties who appear directions will be given by the Judge as to the date of hearing before a counsellor of the family court and other matters concerning the petition, and

Take further notice that if you fail to appear before the Judge on the day the petition may be ordered to be set down on Board on the same day or any subsequent day as "undefended" and you will be liable to have a decree or order passed against you.

Witness _____ Judge at _____, aforesaid this day of _____.

Registrar "

Published and Uploaded by the Commissioner of Printing, Government of Andhra Pradesh at Government Regional Press, Vijayawada, www.apegazette.cgg.gov.in

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

Endt.Roc.No.575/SO/2025 **Dated: 5.11.2026**

Gazette Notification Nos. 171 & 172, Dated:02.06.2026,
issued by the Government of Andhra Pradesh.

"COMMUNICATED"

REGISTRAR GENERAL

To

1) The Principal Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh (with a request to place the same before the Hon'ble the Chief Justice for Her Lordship's kind perusal).
2) All the P.Ss to the Hon'ble Judges (with a request to place the same before the Hon'ble Judges for their Lordship's kind perusal).
3) All the Registrars, High Court of Andhra Pradesh.
4) The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh (with a request to instruct the concerned to place the Gazette Notification in High Court's website).
5) The Member Secretary, A.P. State Legal Services Authority.
6) All the Unit Heads in the State of Andhra Pradesh (with a request to circulate the same to all the Judicial Officers in your unit).
7) The Director, A.P. Judicial Academy, Mangalagiri.
8) The Secretary, High Court Legal Services Committee.
9) The Director, High Court Mediation & Arbitration Centre.
10) Spare.